

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
IB-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd

.... Applicant/petitioner

v.

Value Infratech India Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 09.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Kunal Godhwami, Adv.

ORDER

Affidavit is taken on record.

Arguments heard. Order reserved.

sd/-

(M.M.KUMAR)
PRESIDENT

-sd-

(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)